

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 4

IA 38/2023 in CP/755(MB)2017

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **Hemendra Aran**
Vs.
Aranca (Mumbai) Pvt Ltd & Ors

Appearance (via video-conference):

For the Applicant : Adv. Deepti Chand
For the Respondent : Adv. Shyam Kapadia

Section 241(1) and 244(1) of Companies Act, 2013

ORDER

IA 38/2023

The matter is taken up through Virtual Hearing (VC). Ld. Counsel for the Applicant is present. Ld. Counsel for the Respondent is also present and waives service of Notice. In the meantime, the Applicant is directed to serve a copy of this Interlocutory Application to the Respondent, if not served earlier. Respondent is at liberty to file and place on record Affidavit in Reply, if any, well before the adjourned date, by duly serving a copy to the other side well in advance. List this matter on Board on 12.04.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant